

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.340/MP/2020 along with IA No.1/2021

- Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.
- Date of Hearing : **6.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Torrent Power Limited (TPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Shri Jai Dhanani, Advocate, TPL
Shri Geet Rajan Ahuja, Advocate, TPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI

Record of Proceedings

During the course of the hearing, learned senior counsels and learned counsel for the Petitioner and Respondents, SECI and MPPMCL, made detailed submissions in the matter and reiterated the submissions made in the pleadings. The learned senior counsel for the Respondent, MPPMCL pointed out that the Respondent has also raised an objection to the maintainability of the Petition.

2. After hearing the learned senior counsels and learned counsel for the parties, the Commission directed the Petitioner to furnish its clarification to the following queries on an affidavit within three weeks

- (a) Whether all requisite details/information as per MNRE's letter dated 22.10.2019 were supplied to SECI for processing the request for an extension of time? If not, reasons thereof.

(b) Clarification as to why the Petitioner could not continue with the implementation of the Project(s) when the two other developers selected in the same bid process could set-up the Projects in the same vicinity as the Petitioner's.

3. The Commission permitted the Respondents, SECI and MPPMCL, to file their respective written submissions within two weeks. The Respondents were also permitted to file their comments, if any, on the above details to be furnished by the Petitioner within two weeks after the receipt of the above information from the Petitioner.

4. The matter remained part-heard. The Petition shall be listed for hearing on **10.11.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)